

(c) whether Government are aware that the number of camel riders is more than the number of camels;

(d) if so, what are the reasons therefor; and

(e) what measures Government are taking to reduce the number of camel riders and the expenditure thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY):** (a) to (e) Information is being collected and will be laid on the Table of the House.

**Income Tax against DEE's Home Shopping Club**

**5279. MAULANA GBAIDULLAH KHAN AZMI:** Will the Minister of FINANCE be pleased to state:

(a) the income tax and other taxes that become due against Dec's Home Shopping Club for the year 1994-95; and

(b) the taxes actually paid by the club?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY):** (a) and (b) Dec's Home Shopping Club is a company incorporated on 20.9.1994. It has neither filed any return of income nor paid any advance tax till date. The return of income in this case for the assessment year 1995-96 will be due only after the 30th June, 1995.

**Reduction in Import and Excise Duty on Certain Items**

**5280. SHRI K.M. KHAN:** Will the Minister of FINANCE be pleased to state:

(a) whether Government have reduced import and excise duties on certain items in addition to exempting certain items from levy of excise duties;

(b) if so, the names of such items with its effective date;

(c) whether it is fact that the benefit of such reduction and exemption has not reached the people till the end of April, 1995;

(d) whether Government propose to take some action in this regard by warning the manufactures through the Electronic Media to make the items of reduced import and excise duties available in the market immediately;

(e) whether Government also propose to organise some machinery ensuring immediate implementation of reduce/exemption of certain items from import and excise duties by making surprise survey in the market; and

(f) if so, the details thereof and if not the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY):**

(a) Yes, Sir.

(b) The details are given in the "Explanatory Memorandum explaining Provisions in the Finance Bill, 1995". The changes in duty rates are effective from 16th March, 1995 unless otherwise indicated.

(c) No detailed information of the impact of duty reductions in consumer prices of respective commodities is available. However, it has been reported by some manufacturers of cosmetics, paints, TV Sets that they have announced reduction in their prices.

(d) There is no such proposal under consideration for the present. However, Government have *inter-alia*, issued newspaper advertisement asking the manufacturers/packers of consumer goods to pass on the duty benefits to the consumers.

(e) There is no such proposal under consideration for the present.

(f) Does not arise in view of (c) above.

4413/RS/5B